

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.179/2014

this the 14th day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Shri Hawa Singh
S/o Late Ran Singh
R/o Village Rohad, District Jhajjar
HaryanaApplicant

(By Advocate: Shri S.C.Singhal)

Versus

1. Union of India through
The General Manager
Northern Railways
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Delhi Division
(Northern Railway)
State Entry Road
New Delhi.Respondents

(By Advocate:Shri A.K.Srivastava)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, with the consent of both the counsel, the OA is disposed of by permitting the applicant to make a detailed representation indicating his grievances specifically to the respondents, within 60 days from today and on receipt of such a representation the respondents shall consider the same and pass a detailed speaking order giving specific reasons within 90 days there from, in accordance with law. No costs.

**(Dr. Birendra Kumar Sinha)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

